

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 132

IA No.245/2024
In
C.P. (IB)/255(CH)2018
(Admitted)
(other IA on 05.08.2024)

IN THE MATTER OF:

DMS Petrochemical Pvt. Ltd.

...Petitioner

Vs.

Jammu and Kashmir Bank Ltd.

...Respondent

Under Section: 10, IBC 2016, 60(5)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 05.08.2024.

11.07.2024

Pooja

Sd/-
Court Officer